

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH**

Original Application No.180/00013/2018

Thursday, this the 31st day of January, 2019

C O R A M :

HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER

Vijana Sajeev,
W/o.(late) M.K.Sajeev,
Telecom Mechanic/Telephone Exchange/
Chendamangalam/North Parur.
Residing at Marunninakulath House,
Madaplathuruth, Moothakunnam P.O.,
Via North Paravur – 683 516.Applicant

(By Advocate – Mr.T.C.Govindaswamy)

v e r s u s

1. The Chairman cum Managing Director,
Bharat Sanchar Nigam Ltd. Corporate Office,
New Delhi – 110 001.
2. The Chief General Manager Telecom,
Bharat Sanchar Nigam Limited,
Kerala Circle, Thiruvananthapuram – 695 033.
3. The Principal General Manager Telecom,
Bharat Sanchar Nigam Limited (BSNL),
Kochi – 682 016. ...Respondents

(By Advocate – Mrs.Girija K Gopal)

This application having been heard on 31st January 2019, the Tribunal on the same delivered the following :

O R D E R

This O.A is filed by the applicant seeking appointment on compassionate grounds. She is the widow of late M.K.Sajeev who while working as a Telecom Mechanic in the Chendamangalam Telephone

.2.

Exchange under the respondents passed away on 6.5.2015. The applicant is aggrieved by the refusal on the part of the respondents to grant her an appointment on compassionate grounds, despite existence of vacancies and despite the indigency having been established as per the norms applicable to the respondent BSNL. The grievance of the applicant is vide order dated 22.7.2017 (Annexure A-1) issued by the 2nd respondent the applicant has been awarded 50 weightage points whereas according to the applicant he is entitled for 58 weightage points. But the same has not been considered by the respondents.

2. In view of the above, this Tribunal feels that interest of justice will be met if applicant is directed to file a detailed representation highlighting the above facts to the respondents within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation the respondents shall consider and dispose of the same with a speaking order within a period of 30 days. In case the grievance of the applicant still subsists, he can approach this Tribunal again. The O.A is disposed of accordingly. No order as to costs.

(Dated this the 31st day of January 2019)

**ASHISH KALIA
JUDICIAL MEMBER**

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List of Annexures in O.A.No.180/00013/2018

1. **Annexure A-1** – True copy of the Letter bearing No.ES/9-28/2016/3 dated 22.7.2017 issued on behalf of the 2nd respondent.
2. **Annexure A-2** – True copy of the representation dated 15.12.2015, along with the requisite proforma, addressed to the 3rd respondent.
3. **Annexure A-3** – True copy of the reminder dated 20.12.2016 addressed to the 3rd respondent.
4. **Annexure A-4** – True copy of the reminder dated 13.4.2017 submitted to the 3rd respondent.
5. **Annexure A-5** – True copy of the representation dated 27.6.2017 addressed to the General Manager & Public Information Officer, viz., the 2nd respondent under the RTI Act.
6. **Annexure A-6** – True copy of the communication bearing No.ES/98-13/RTI/CO/2017-18/VIII/11 dated 29.7.2017 issued from the office of the 2nd respondent in reply to A5.
7. **Annexure A-7** – True copy of the change of procedure bearing No.273-18/2013/CGA/P-IV dated 1.10.2014 issued from the office of the 1st respondent.
8. **Annexure A-8** – True copy of the communication bearing No.273-18/2005-Pers.IV dated 27.6.2007 issued from the office of the 1st respondent.
9. **Annexure A-9** – True copy of the communication bearing No.273-18/2013-Estt.IV dated 21st April 2016 issued from the office of the 1st respondent.
10. **Annexure A-10** – True copy of the Communication bearing File No.ES/9-28/2016 dated 18.2.2017 (Annexure IV) awarding weightage points.
11. **Annexure A-11** – True copy of the detailed appeal dated 16.8.2017 addressed to the 1st respondent.
12. **Annexure A-12** – True copy of the Office Memorandum bearing No.14014/6/94-Estt.(D) dated 9.10.1998 issued by the DoP&T.
13. **Annexure R1(a)** – True copy of the letter No.14014/6/94-Estt.(D) dated 9.10.1998.
14. **Annexure R1(b)** – True copy of the letter No.273-18/2005-Pers.IV dated 27.6.2007.

15. Annexure R1(c) – True copy of the letter No.268-79/2002-Pers.IV dated 27.12.2006.

16. Annexure R1(d) – True copy of the letter dated 30.12.2016 issued to the applicant by AGM (Admn.) informing the status of the application.

17. Annexure R1(e) – True copy of the letter dated 26.4.2017 issued to the applicant by AGM (Admn.) informing the status of the application.

18. Annexure R1(f) – True copy of the letter 273-18/2013-Estt.-IV dated 2.6.2016 issued by BSNL Corporate Office.

19. Annexure R1(g) – True copy of the BSNL Corporate Office Letter No.268-Gen.Corr/2010-Pers.IV dated 13.2.2014.
